

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:135  
ANSWERED ON:04.03.2011  
WELFARE SCHEMES FOR TRIBALS  
Chowdhury Shri Adhir Ranjan;Jaiswal Dr. Sanjay

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the funds allocated in respect of Special Area Programme and grants made to the States for the welfare of tribals have been fully utilized;
- (b) if so, the details thereof for the last three years and the current year, State-wise;
- (c) whether the schemes/projects being implemented by the Government to remove the social, economical and educational backwardness of the tribals have produced the desired results;
- (d) if so, the details thereof; and
- (e) the further action being taken in this regard?

**Answer**

MINISTER OF TRIBAL AFFAIRS (SHRI KANTILAL BHURIA)

(a) to (e): A statement is laid on the table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 135 for answer on 04.03.2011

(a) & (b): Two statements showing allocation, release and utilisation reported under the Special Area Programmes of Special Central Assistance to Tribal Sub-Plan and grant under Article 275(1) of the Constitution of India, for the last three years, State-wise, are enclosed at Annex-I and II.

(c) to (e): The main objective of the schemes/ programmes implemented by the Ministry of Tribal Affairs as well as other Ministries of Government of India is to bring the tribal people into the mainstream economy through their economic, educational, health and social development, while simultaneously retaining their culture and traditions to suit their own genius. As a result of these schemes, there has been all-round socio-economic development of STs and improvement in employment opportunities, infrastructure and educational development, improvement in health etc. However the primary objective of bringing the HDI of tribals to that of the rest of the population is still not achieved.

Implementation of the schemes/ programmes of the Government for the upliftment of tribal people is an on-going process and endeavors are constantly the made through various such schemes/strategies. Implementation of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 is one of the historic initiatives taken by the Government.